



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1726]

नई दिल्ली, मंगलवार, मई 15, 2018/वैशाख 25, 1940

No. 1726]

NEW DELHI, TUESDAY, MAY 15, 2018/VAISAKHA 25, 1940

गृह मंत्रालय

अधिसूचना

नई दिल्ली, 15 मई, 2018

का.आ. 1917(अ).—संविधान के अनुच्छेद 239 के खण्ड (1) के अनुसरण में, राष्ट्रपति एतद्वारा निदेश देते हैं कि सभी संघ शासित प्रदेशों के प्रशासक (चाहे वे उप राज्यपाल अथवा प्रशासक के रूप में जाने जाते हों) वाणिज्यिक न्यायालयों, उच्च न्यायालयों के वाणिज्यिक प्रभाग और वाणिज्यिक अपीलीय प्रभाग अधिनियम, 2015 (2016 का 4) के अंतर्गत, राष्ट्रपति के नियंत्रण के अध्वधीन तथा अगले आदेशों तक, अपने-अपने संघ शासित प्रदेशों के क्षेत्राधिकार के भीतर राज्य सरकार की शक्तियों का प्रयोग करेंगे एवं उनके कार्यों का निर्वहन करेंगे।

[फा. सं. यू.11030/2/2017-यू टी एल]

प्रवीण कुमार श्रीवास्तव, अपर सचिव

MINISTRY OF HOME AFFAIRS

NOTIFICATION

New Delhi, the 15th May, 2018

S.O. 1917(E).—In pursuance of clause (1) of article 239 of the Constitution, the President hereby directs that the powers and functions of the State Government under the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (4 of 2016) shall, subject to the control of the President and until further orders, be exercised and discharged by the Administrators of all the Union territories (whether known as Lieutenant Governor or Administrator) within the respective jurisdiction of the Union territories.

[F. No. U-11030/2/2017-UTL]

PRAVEEN KUMAR SRIVASTAVA, Addl. Secy.

2660 GI/2018

Uploaded by Dte. of Printing at Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

ALOK KUMAR
Digitally signed
by ALOK KUMAR
Date: 2018.05.15
12:06:58 +05:30'